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CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

CP NO. 319/2004
OA NO. 1334/2004

This the 13th day of December, 2006

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)
HON'BLE MRS. CHITRA CHOPRA, MEMBER (A)

1. The National Archives & Museums Employees Union through its General Secretary,
Sh. R.S.Atal, R/o 39/466, Panch Kuan Road,
New Delhi.
2. R.S.Atal
General Secretary,
R/o 39/466, Panch Kuan Road,
New Delhi.

(By Advocate: Sh. M.K.Bhardwaj)

Versus

Union of India through

1. Mrs. Neena Ranjan
Secretary,
Ministry of HRD,
Department of Culture,
Shastri Bhawan, New Delhi.
2. Sh. Kalyan Kumar Chakravorty,
Director General,
National Museum,
Janpath, New Delhi.

(By Advocate: Sh. H.K.Gangwani)

ORDER (ORAL)

Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

Learned counsel for respondents has stated that the Hon'ble High Court by order dated 11.12.2006 restored the writ petition filed by the respondents and that the interim order has now revived and is in operation.

2. Learned counsel for applicant has agreed that stay against the order of the Tribunal, non-compliance of which is complained against, is in operation. But he has submitted that on 22.5.2006 in MA-809/2006, the counsel for respondent had submitted that the order was likely to be implemented. Any how, since the operation of the order

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of the Tribunal has been stayed, the Tribunal cannot issue any direction or decide any question in controversy in the present proceeding. Counsel for respondents has stated that in view of the interim order of stay which has been revived, respondents will not be implementing the order. Accordingly, we dispose of the present CP with liberty to the applicant to revive the same, if necessary, when the writ petition is decided or stay is vacated.

Chitra Chopra
(CHITRA CHOPRA)
Member (A)

M.A. Khan
(M.A. KHAN)
Vice Chairman (J)

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